

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1306 of 2019**

**IN THE MATTER OF:**

**Excise and Taxation Department Sonipat, Haryana** **...Appellant**  
**Versus**

**M/s. Sunstar Overseas Ltd. & Anr.** **...Respondents**

**Present:**

**For Appellant: Ms. Rakshita Goyal, Advocate.**

**For Respondent: Mr. Abhishek Anand, RP, R-2.**  
**Mr. Viren Sharma, Advocate.**

**ORDER**  
**(Virtual Mode)**

**26.02.2021** Learned Counsel for Appellant seeks time to file Rejoinder. She refers to administrative difficulties of the office for seeking further time. She seeks two weeks' time. Rejoinder may be filed within two weeks.

Parties should also file 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **22<sup>nd</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**